

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**SPECIAL BENCH**

**ITEM No. 02**  
**(IB)-1826(PB)/2019**

**IN THE MATTER OF:**

Fedex Express Transportation & Supply Chain  
Services India Pvt. Ltd.  
v.  
Cargo Planners Ltd.

.... Applicant/petitioner  
.... Respondent

**Order under Section 9 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 01.08.2019**

**Coram:**

**DR. DEEPTI MUKESH**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner  
For the Respondent

Mr. Abhinav Kumar, Proxy Counsel

**ORDER**

The order is reserved against the same corporate debtor in CP.

No. (IB)-867(PB)/2019 on 25.07.2019.

List along with pronouncement of order in CP. No. (IB)-  
867(PB)/2019.

Sd/-

**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**

Sd/-

**(DR. DEEPTI MUKESH)**  
**MEMBER (JUDICIAL)**

01.08.2019  
Ritu Sharma